

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 406

IA/6126/ND/2023, IA/5486/ND/2023 in IB/284/(PB)/2021

IN THE MATTER OF:

Vivek Khanna & Ors.

...

Applicant

Versus

Spaze Towers Pvt Ltd.

...

Respondent

Under Section 7 of IBC 2016.

Order delivered on 19.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE)

PRESENT:

For the Applicant : Ms. Nistha Gupta, Adv.

For the Respondent : Ms. Ankita Bajpai, Ms. Vatsala Kak,
Mr. Sumesh Dhawan, Mr. Shaurya Shyam

ORDER

Learned Counsel for the applicant as well as Learned Counsel for the respondent are present through video-conferencing and have submitted that this matter is transferred from Hon'ble Principal Bench to Bench No. IV. Let this matter be posted to 04.03.2024 for hearing.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)